

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 507/TT/2019

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period of 3 assets covered under “Augmentation of transformation capacity and reactive compensation in Eastern Region”.

Date of Hearing : 26.2.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member

Petitioner : Powergrid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Limited & 5 others

Parties present : Shri A. K. Verma, PGCIL
Shri Mukesh Bhakar, PGCIL
Shri Amit Yadav, PGCIL
Shri Amit Jain, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Asset I: 400 kV, 125 MVAR Bus Reactor along with associated bay at Biharharif Sub-station, Asset II: 220/132 kV, 160 MVA ICT-I along with associated bay at Purnea Sub-station, Asset III: 220/132 kV, 160 MVA ICT-II along with associated bay at Purnea Sub-station. Assets-I, II and III were put into commercial operation on 30.3.2015, 3.4.2016 and 11.6.2015. He submitted that tariff of 2014-19 period for Asset I was determined vide order dated 18.3.2016 in Petition No. 498/TT/2014 and for Asset II and Asset III vide order dated 26.5.2016 in Petition No. 257/TT/2015. He submitted that there is no cost over-run in case of the instant assets.

2. The Commission directed the Petitioner to submit the following information, on affidavit, by 14.3.2020 with an advance copy to the respondents:-

- (a) Form-5 of Assets- I, II and III.



- (b) Asset wise details in Form-13 indicating the head wise Plant and Machinery cost as on cut-off date excluding IDC, IEDC, land cost and cost of civil works along with head wise break-up (i.e. Transmission Line, Sub-station, PLCC, etc.) of IDC and IEDC.
3. The Commission further directed the Petitioner to adhere to the specified timeline and further observed that no extension of time shall be granted.
4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

